

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 40 & 93 of 2020

IN THE MATTER OF (O.A. 40/2020)

Tribunal on its own motion SUO MOTU

Based on the News Item in the Times of India Chennai Edition
dated 17-02-2020,

"Sewage Flows in to Surplus Channel in Kovilambakkam"

IN THE MATTER OF (O.A. 93/2020)

Tribunal on its own motion SUO MOTU

Based on the News Item in the Dinamalar Tamil Newspaper
dated 29.06.2020,

"When will Kovilambakkam Lake be restored?" (OA 93/2020)

... Applicant.

Versus

1. The Principal Secretary to Government,
Public Works Department, Secretariat,
Fort St. George, Chennai – 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George, Chennai, Tamil Nadu - 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department,
Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board No.
76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
5. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu – 603 001..
6. St. Thomas Mount Panchayat Union,
Rep. by its Block Development Officer,
20, Chitlapakkam Main Road,
kamaraj Colony, Nehru Nagar,
Chitlapakkam, Chennai 600 064.


Commissioner
PALLAVAPURAM MUNICIPALITY
Chromepet, Chennai-600 044.

7. Kovilambakkam Village Panchayat,
Rep. by its Block Development Officer
Vedachalam Nagar,
Kulattur,
Chennai, Tamil Nadu – 600 117.

8. Pallavapuram Municipality,
Rep. by its Commissioner,
New Colony, Chrompet,
Chennai - 600 044.

... Respondents.

Report Filed by the 8th RESPONDENT

I, Mathivanan, son of Chelliah, Hindu aged about 58 years, working as Commissioner, Pallavapuram Municipality, Pallavapuram, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Pallavapuram Municipality the eighth respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that in the present case already reports have been filed regarding the situation on the issue relating to the Pallavapuram Municipality.

3. It is submitted that the subject matter is the flow of sewage water on the Surplus channel that leads downstream from the Keelkattalai Lake towards the East towards Kovilambakkam Lake.

4. It is submitted that the Keelkattalai Lake is the last point in the Pallavapuram Limits in the said direction of water flow. The said Lake is filled with Water from the surface flows from the upstream areas of the said lake namely the Periya Eri and the Putheri Lake. The said Keelkattalai Eri water was tested by the TNPCB and the characteristics of the water have been found fit as Surface water fit bathing purposes.

5. The outflow of the water from the Eri takes place when the Keelkattalai Eri surplusses during the inflows of water and the surplus flows through the Surplus channel that passes through the Panchayat limits Nanmangalam and Kovilambakkam Panchayats. When the channel passes through the Nanmangalam Limits, the outflow of the Storm water drains


Commissioner
PALLAVAPURAM MUNICIPALITY
Chrompet, Chennai-600 044.

confluences with the surplus channel. At this junction it was noticed that the Sewage and sullage with gray colour was flowing into the Surplus channel.

6. At present, there is no outflow of water from the Keelkattalai Lake and the surplus channel is dry from the Keelkattalai Lake till it touches the Nanmangalam Storm Water drain.

7. it is humbly submitted that there is no chance of any sewage outflow from the Keelkattalai area as the entire houses in the said area that are within the Pallavapuram Municipal limits have been covered under the Underground Sewage Scheme and the entire sewage is carried by pipelines to the Keelkattalai Pumping Station of this Respondent Municipality and it is pumped to the Sewage Treatment Plant at Perungudi under the operation and maintenance of the CMWSSB (Metrowater).

8. It therefore submitted that the issue that is the subject matter of the two applications is in no manner connected with the flows of Sewage from the Pallavapuram Municipal Area and the sewage that is reaching the Surplus channel that runs from the Keelkattalai Lake towards the Kovilambakkam Lake is getting the sewage flow from the Storm water drains of Nanmangalam Vilalge Panchayat and further areas downstream of the same.

Hence I therefore pray that this Hon'ble Tribunal may be pleased to discharge the respondent herein from the Application No.40 and 93 of 2020 and thus render justice.

Solemnly affirmed on
This the 05th day of July
2021 and the deponent
Herein has affixed her signature
In my presence


Commissioner
PALLAVAPURAM MUNICIPALITY
Chromepet, Chennai-600 044.
before me,

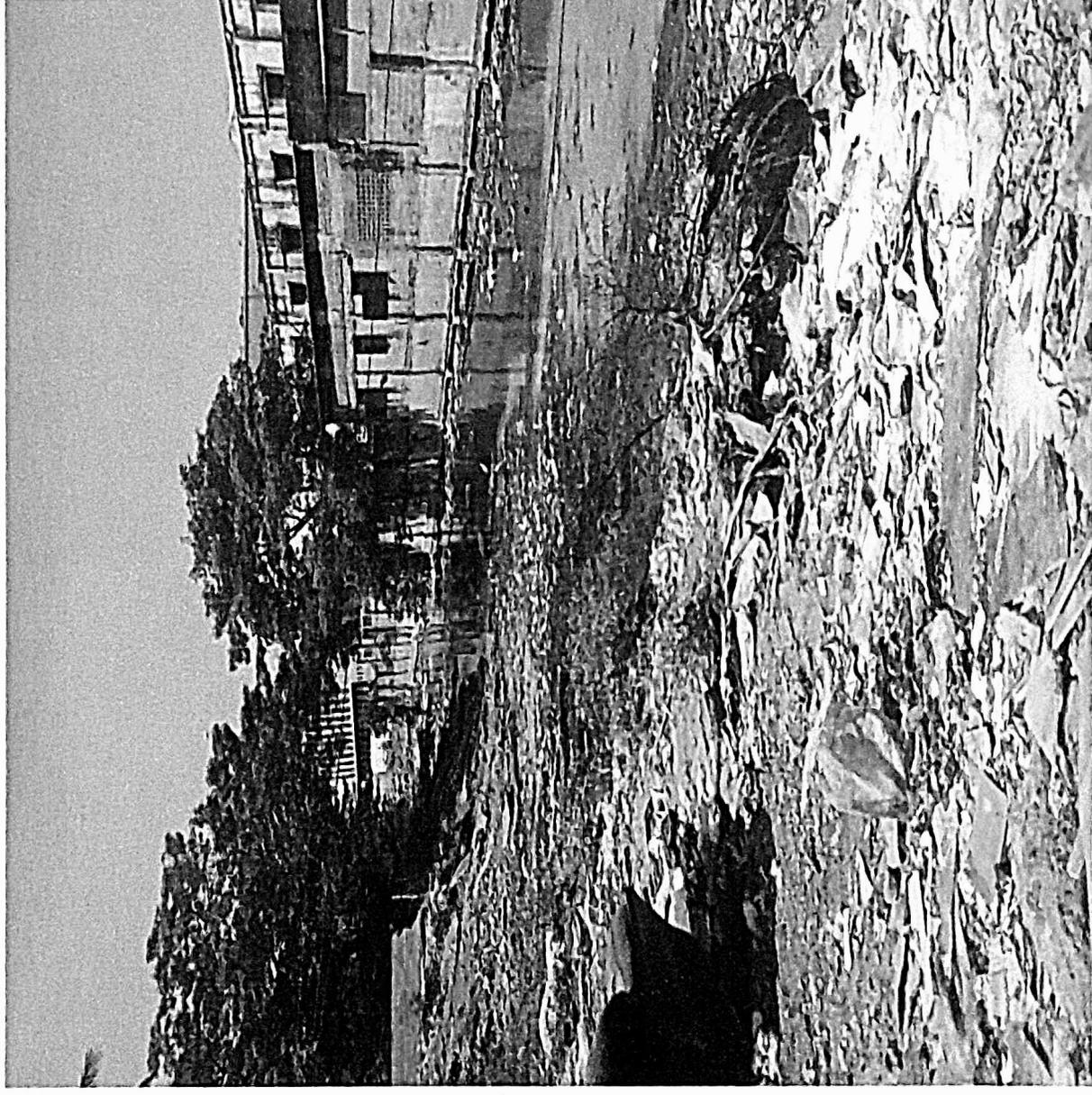

Advocate, Chennai
S. RAM SENTAIL KUMAR,
E.No. 2522/2006
DS, 21/15, I & E Main Road,
Gandhi Nagar, Adyar,
Chennai - 20

PALLAVAPURAM MUNICIPALITY



NANMANGALAM AND KEELKATALAI SURPLUS LINK

PALLAVAPURAM MUNICIPALITY



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